

GOVERNMENT OF INDIA
MINISTRY OF PANCHAYATI RAJ
LOK SABHA
UNSTARRED QUESTION NO. 3210
TO BE ANSWERED ON 17.12.2015

PDS THROUGH PRIS

†3210. SHRIMATI KAMLA DEVI PAATLE:

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

- (a) whether some State Governments are running Public Distribution System through Panchayati Raj Institutions (PRIs);
- (b) if so, the details thereof;
- (c) whether the Government proposes to implement such schemes in all the States in the country; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE FOR PANCHAYATI RAJ

(SHRI NIHAL CHAND)

(a) & (b): Article 243G (Eleventh Schedule) of the Constitution lists out 29 subjects for devolution to the Panchayati Raj Institutions and public distribution system is one of the subjects in the list. However, as per the Constitution of India, it is up to State Governments to devolve powers and responsibilities to Panchayats.

(c&d) : No, Madam. Devolution of powers and responsibilities to the Panchayats rest with the States.
